

(Open Court)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 10<sup>th</sup> day of April, 2007.

**ORIGINAL APPLICATION NO. 131 OF 2003**

**HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.**

Smt. Prabhawati Devi, W/o Late Bali Ram Shastri,  
Ex C.T.O in the office of D.C. Handicrafts,  
R/o - Pindari (Chuppepur), Post- Pindra,  
Distt. Varanasi.

.....Applicant.

**VE R S U S**

1. Union of India through the Secretary, Textiles, Govt. of India, New Delhi.
2. Development Commissioner (Handicraft), O/o D.C (Handicrafts), West Block No. 7, R.K. Puram, New Delhi.
3. Assistant Director (H), Service Centre, Sigra, Varanasi.

.....Respondents

Counsel for the Applicant:

Mohd. Akaram

Counsel for the Respondents:

Sri Amit Sthalekar

**ORDER**

This O.A is filed seeking direction to the respondents to give appointment to the applicant on compassionate grounds.

2. From the pleading, it reveals that earlier the son of the deceased employee made representation to provide appointment on compassionate grounds in his favour. As the said representation was not considered by



the respondents, he approached the Hon'ble High Court in Writ Petition and only on direction of the Hon'ble High Court, the respondents considered the request of the applicant's son and rejected the same. Admittedly, the husband of the applicant died in the year 1981. Thereafter, the contention of the applicant is that, representations are made repeatedly but the respondents have not taken steps to consider the same hence the present O.A is filed and that too in the year 2003. On notice, the respondents filed written reply contending that the relief sought by the applicant cannot be granted in view of the fact that the applicant had represented for grant of compassionate appointment in favour of her son and that application was duly considered and rejected by a speaking order dated 11.10.1999 and subsequently this applicant is also filed belatedly.

3. I have heard learned counsel for the parties. Having regard to the admitted fact that the applicant's husband died in the year 1981 and thereafter, one of the legal heir of the deceased made representation to the respondents for compassionate appointment i.e son of the present applicant. Since the same was not considered, the son of the applicant approached the Hon'ble Court and only on direction of the Hon'ble High Court, the respondents have considered the case of the applicant's son and rejected the same. After unsuccessful in getting the appointment in favour her son, the applicant filed another application for grant of compassionate appointment in her favour. Since the death of the deceased employee ,number of years have passed, therefore, the matter regarding compassionate appointment cannot be kept pending . Having regard to the fact that the matter is belated one and as such, in view of the settled principle of law, cannot be kept alive. The O.A is dismissed accordingly. No costs.



(ASHOK S. KARAMADI)  
MEMBER- J.

/Anand/